



**The Uttar Pradesh State Public Service Commission (Regulation of Procedure and Conduct of Business) Act, 1974**

Act 26 of 1974

**Keyword(s):**  
Chairman, Commission, Controller

**Amendment appended: 25 of 1976**

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मिशन पुस्तकालय  
(संस्कृत प्रकाशन)

उत्तर प्रदेश, लखनऊ

**THE UTTAR PRADESH STATE PUBLIC SERVICE COMMISSION  
(REGULATION OF PROCEDURE AND CONDUCT OF BUSINESS)**

**ACT, 1974**

[U. P. ACT NO. 26 OF 1974]

[† *Authoritative English Text of the Uttar Pradesh Rajya Lok Seva Ayog (Prakriya Ka Viniyaman Tatha Karya Sanchalan) Adhiniyam, 1974*]

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AN  
ACT

*to provide for the regulating of the Procedure of the State Public Service Commission and the Conduct of its Business*

IT IS HERE BY enacted in the Twenty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Uttar Pradesh State Public Service Commission (Regulation of Procedure and Conduct of Business) Act, 1974.

*Short title.*

2. (1) The Chairman of the State Public Service Commission (hereinafter referred to as the Commission) may, with the previous approval of the Governor, make rules for the regulation of the procedure of the Commission.

*Regulation of Procedure and Conduct*

(2) Without prejudice to the generality of the foregoing power, the said rules may provide for the convenient transaction of the business of the Commission and for the allocation among its members (including the Chairman) and officers of the said business.

*of Business of the Public Service Commission.*

(3) The Chairman may, if he thinks fit in the public interest, direct that the said rules or any part thereof shall not be published.

3. Orders and decisions of the Commission shall be authenticated in such manner and by such person as the Governor may by notification in the Official Gazette specify, and the validity of an order or decision which is so authenticated shall not be called into question on the ground that it is not an order or decision made by the Commission.

*Authentication of orders and decisions of commission.*

(†For Statement of Objects and Reasons, please see *Uttar Pradesh Gazette, Extraordinary*, dated August 17 1974.)

(Passed in Hindi by the Uttar Pradesh Legislative Council on June 10, 1974 and by the Uttar Pradesh Legislative Assembly on August 13, 1974.)

(Received the Assent of the Governor on August 25, 1974, under Article 200 of the Constitution of India and was published in the *Uttar Pradesh Gazette, Extraordinary*, dated August 27, 1974.)

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विधान पुस्तकालय

THE UTTAR PRADESH STATE PUBLIC SERVICE COMMISSION  
(REGULATION OF PROCEDURE AND CONDUCT OF BUSINESS)  
(AMENDMENT) ACT, 1976  
(U. P. ACT No. 25 OF 1976)

राजकीय प्रकाशन  
उत्तर प्रदेश, लखनऊ  
L.A.

\*[Authoritative English Text of the Uttar Pradesh Rajya Lok Sewa Ayog  
(Prakriya Ka Viniyaman Tatha Karya Sanchalan) (Sanshadhan),  
Adhiniyam, 1976]

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AN  
ACT

to amend the Uttar Pradesh State Public Service Commission (Regulation of  
Procedure and Conduct of Business) Act, 1974.

IT IS HEREBY enacted in the Twenty-seventh Year of the Republic of India  
as follows :-

1. This Act may be called the Uttar Pradesh State Public Service Com-  
mission (Regulation of Procedure and Conduct of Business) (Uttar Pradesh  
Amendment) Act, 1976.

Short title.

2. In section 2 of the Uttar Pradesh State Public Service Commission  
(Regulation of Procedure and Conduct of Business) Act, 1974, hereinafter  
referred to as the principal Act-

Amendment of  
section 2 of U. P.  
Act no. 26 of  
1974.

(a) in sub-section (1), the words "Chairman of the" and the words  
"with the previous approval of the Governor" shall be omitted ;

(b) in sub-section (3), for the word "Chairman" the word "Commis-  
sion" shall be substituted.

3. In section 3 of the principal Act, for the words "orders and decisions  
of the Commission shall be authenticated in such manner and by such persons  
as the Governor may by notification in the official Gazette specify", the words  
"Orders, decisions, recommendation and the advice of the Commission shall be  
authenticated, communicated or published, as the case may be, by the Secretary  
of the Commission, or by such other officer of the Commission as the Commission  
may by general or special order direct, over his signatures", shall be substituted  
and be deemed always to have been substituted.

Amendment of  
section 3.

4. (1) Notwithstanding the amendment of the principal Act by this Act,  
all acts, orders, decisions, recommendations, including the conduct of any inter-  
views, selection or competitive examination, or the declaration of any results  
thereof, by or on behalf of the State Public Service Commission in accordance  
with the principal Act as it stood immediately before its amendment by this  
Act, and the rules framed thereunder, shall be deemed to be and always to have  
been valid, and any further proceedings in relation to any interviews, selection  
or competitive examination may be continued, in accordance with the rules that  
may be framed by the Commission under the principal Act as amended by this  
Act, from the stage at which they stood immediately before the commencement  
of this Act.

Savings.

(2) Nothing in this Act shall be construed to affect the power of the  
Chairman of the Commission to convene or preside over the meetings of the  
Commission or any administrative power conferred on him by any regulations  
or otherwise vested in him.

\*[For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary),  
dated May 17, 1976.]

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on May 11, 1976 and by the  
Uttar Pradesh Legislative Council on May 14, 1976)

(Received the Assent of the Governor on May 19, 1976 under article 200 of the Consti-  
tution of India and was published in the Uttar Pradesh Gazette Extraordinary, dated May 21  
1976.)